

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 381/MP/2014

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of dispute in regard to matter connected with applicability of Generic Tariff for 5 MW Solar PV project of NTPC Limited at Garacharama in South Andaman district.

Date of hearing : 18.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondent : Electricity Department, Andaman and Nicobar Administration

Parties present : Ms. Anushree Bardhan, Advocate, NTPC Ltd.
Shri Viney Garg, NTPC Ltd.
Shri Nishant Gupta, NTPC Ltd.

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for adjudication of dispute in regard to matter connected with applicability of generic tariff for 5 MW Solar PV project of NTPC Ltd. at Garacharama in South Andaman District, Andaman and Nicobar Islands.

2. After hearing the learned counsel, the Commission directed to admit the petition and issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents by 28.11.2014. The respondents were directed to file their replies by 15.12.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 31.12.2014.

4. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. The replies and rejoinders filed after due date shall not be considered.

5. The petition shall be listed for hearing on 8.1.2015.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**